NATIONAL COMPANY LAW TRIBUNAL CHENNAI BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

:

PETITION NUMBER

: TCP/29/2016

NAME OF THE PETITIONER(S)

: V. Ramasamy & 11 others

NAME OF THE RESPONDENT(S)

: Raji Feeds Private Limited & 28 others

UNDER SECTION

: 397/398 r/w 111(4) and 247

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. H. tarthit seshadi R. psodeep

counsel for jethaner

Villar les for Tiger & thomas

V. Han kumas

ORDER

Shri R Pradeep, counsel for the petitioner present and filed a memo in response to the orders passed on 3.10.2016. He also reported that R5 was set exparte as per the order dated 20.06.2011 and that R6 & R27 are one and the same person and the same was accepted by the counsel for respondents. R27 was set exparte vide order dated 19.9.2016. It is further reported that R8 and R11 died and the same was recorded by this Bench on 23.11.2009 and there is no need to serve notice. With this the service is completed. During the last hearing it was pointed out that some SLP is subjudice before the Apex Court. The counsel for the petitioner is directed to examine as to whether there is any bearing of the said pending matter on the CP by way of producing the relevant documents. Put up on 28.11.2016 at 10.30 A.M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K.Anantha Padmanabha Swamy)
Member (Judicial)